

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF INDIAN TECHNOLIME COMPANY LIMITED
RELEVANT PARTICULARS

1.	Name of corporate debtor	INDIAN TECHNOLIME COMPANY LIMITED
2.	Date of incorporation of corporate debtor	01-06-1987
3.	Authority under which corporate debtor is incorporated / registered	ROC Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24112UP1987PLC008776
5.	Address of the registered office and principal office (if any) of corporate debtor	Village Ghunna, Behat Road, Saharanpur, Uttar Pradesh, India, 247120
6.	Insolvency commencement date in respect of corporate debtor	08-01-2026 (Insolvency proceedings against the said Corporate Debtor commenced on 08.01.2026. However, the proposed Interim Resolution Professional, at the time of pronouncement, withdrew his consent to act as the Resolution Professional. The undersigned was appointed as Interim Resolution vide order dated 29.01.2026, which was received on 03.02.2026.
7.	Estimated date of closure of insolvency resolution process	07-07-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Nitin Narang Registration No.: IBBI/IPA-002/IP-N00828/2019-20/12629
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Shop No.19, Vijay Nagar, Single Story, Near SBI, New Delhi – 110009 Email: ipnitinnarang@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	1st Floor, 03 Birbal Road, Jangpura New Delhi 110014 Email: cirp.indiantechnolime@gmail.com
11.	Last date for submission of claims	17-02-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable, No class identified yet
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable, No class identified yet
14.	a) Relevant Forms and b) Details of the authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads Physical Address: Same as point no. 10

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court- II) has ordered the commencement of a corporate insolvency resolution process of the Indian Technolime Company Limited on 08-01-2026. However, the proposed Interim Resolution Professional, at the time of pronouncement, withdrew his consent to act as the Interim Resolution Professional.

The undersigned was appointed as Interim Resolution vide order dated 29.01.2026, which was received on 03.02.2026.

The creditors of Indian Technolime Company Limited are hereby called upon to submit their claims with proof on or before 17-02-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not Applicable.

Submission of false or misleading proofs of claims shall attract penalties.



Interim Resolution Professional

IBBI Registration No.: IBBI/IPA-002/IP-N00828/2019-20/12629

AFA No: AA2/12629/02/300626/203840

AFA issued by ICSI IIP is valid up to: June 30, 2026

Date 05-02-2026

Place: Delhi